

O.I.H.

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3088**  
TO BE ANSWERED ON 05.01.2018

**Encroachment on Lakes**

3088. SHRI KIRTI AZAD:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether vast network of important lakes in Bihar are being encroached upon in an uncontrolled manner and are being filled up with waste;
- (b) if so, the details thereof;
- (c) whether the Government proposes to notify such lakes as wetlands;
- (d) if so, the details thereof; and
- (e) the other corrective measures taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA)

(a) & (b) Based on the information received from the Department of Environment and Forests, Government of Bihar, there is no report / information regarding large scale uncontrolled encroachment in important lakes namely Saraiaman lake under Udaipur Wildlife Sanctuary, Nagi Dam Bird Sanctuary, Nakti Dam Bird Sanctuary, Barailla Lake Bird Sanctuary, Kuseshwar Asthan Bird Sanctuary and Kabar Tal Bird Sanctuary.

(c) to (e) The Ministry has notified the Wetlands (Conservation & Management) Rules, 2017 in supersession of the Wetlands (Conservation & Management) Rules, 2010 on 26.09.2017. As per the provisions laid under rule 5, the Central Government has constituted State Wetland Authorities in all the States, including Bihar for notification of wetlands in their jurisdiction. In view of the constitutional provisions vested with the States for diverse uses of water, the concerned State Government, its organizations and State Wetlands Authority is responsible for conservation and regulation of wetlands within their jurisdiction.

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